Open Offer for acquisition of equity share held by "PACs" i.e. 2.55% of the fully diluted equity share capital of the Target Company and 1.28% of the paid-up equity share capital of the Target Company

3. Other Details of the Open Offer

4. Material Updates (provisions for the LIO)

5. Schedule of Revocation of Offer

6. Date and Place of the Opening of the Offer

7. Anti-Money Laundering

8. Advertisement

9. Rights to Be Numeralised

10. Miscellaneous

11. Accessibility

12. Information for Public Shareholders

13. Additional Information

14. Contact Details

15. Legal Documents

16. Security

17. Acknowledgement

18. Terms and Conditions of the Open Offer

19. Examination of Shares

20. Declaration

21. Acknowledgment

22. Additional Information

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